

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 54024/2023

(Arising out of impugned final judgment and order dated 09-08-2023 in CRMWP No. 6174/2023 passed by the High Court Of Judicature At Allahabad)

VINAY PARMAR

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No.17527/2024-CONDONATION OF DELAY IN FILING and IA No.17529/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.17531/2024-EXEMPTION FROM FILING O.T.)

Date : 29-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Sourav Roy, AOR
Mr. Ishan Roy Chowdhury, Adv.
Mr. Atharva Kotwal, Adv.
Mr. Kaushal Sharma, Adv.
Mr. Vasudev Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

Until further orders, no coercive measures shall be taken against the appellant provided the appellant extends all co-operation in the investigation.

Tag with Criminal Appeal No.3852 of 2023.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER

